

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 18/(MAH)/2005  
CA No. 167/2009

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)



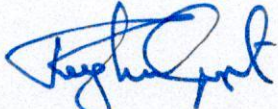
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017

NAME OF THE PARTIES: Mrs. Apurva Parikh  
V/s.

M/s. Natvar Parikh Industries Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
19-20	ABHILASHA SHARMA i/b KARTIKEYA & ASSOCIATES.	ADV. FOR APPLICANT NO. 2	
	Samindara Surne a/w Aditya Singh i/b Little V Co - for Respondent (SAP Group)	Advocate	
	Karl Tamboly with Raghav Gupta i/b Wadia Cheundy & Co for Respondent in CA	Advocate	

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**Common Order**

**CA NO.167/2009 IN CP Nos. 18/397-398/CLB/MB/MAH/2005**  
**CA NO.98/2016 & CA NO. 185/2010 IN CP No.61/397-398/CLB/MB/MAH/2005**

Having the Respondents not filed written submissions though direction has been given by this Bench, the Respondent side is peremptorily directed to file written submissions before the next date of hearing, failing which, this Bench will proceed with the hearing pending before this Bench.

List this matter for hearing on 17.2.2017.

Sd/-

**B.S.V. PRAKASH KUMAR**  
**Member (Judicial)**

Sd/-

**V. NALLASENAPATHY**  
**Member (Technical)**

PRAKASH KUMAR  
(Judicial)

SENAPATHY  
(Technical)